

(1)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A/O.A./T.A./ 515 ⁹⁰
1980

C. C. Patel

Applicant (s).

P.K. Handa

Adv. for the
Petitioner (s).

Versus

Union of India or Respondent (s).

N. Shinde

Adv. for the
Respondent (s).

SR. NO.	DATE.	ORDERS,
		(Copy served)
3/1/2		PL issue notice of P.A to respo pending admission to supp. - R.O.D recd. from Respo 3. (15/01/91) - PL recd. from Respo. 1 (25/01/91) & keep with ord/3/51
5/2/91		Inform peti. advocate. PL issue notice of P.A to respo pending admission to supp. Date 20/2/91, fix for F/H Date inform to the adv. for the applicant Mr. P.K. Handa.
20/2/91		F/H. Sign. <u>SS</u> ^{dy} 15/2

(2)

O.A./515/90

Coram : Hon'ble Mr.P.H.Trivedi : Vice Chairman

27/12/1990

Heard Mr.P.K.Handa and Mr.N.S.Shevde the learned advocates for the petitioner and the respondents respectively. Issue notice on respondents to file reply on interim relief within 15 days and on merits within 30 days. Registry to post the case accordingly.

Pravin

(P.H.Trivedi)
Vice Chairman

AIT

(3)

O.A./515/90

Coram : Hon'ble Mr. M.M.Singh : Administrative Member
Hon'ble Mr. R.C.Bhatt : Judicial Member

5.2.1991

Heard Mr.P.K.Handa, learned counsel for the applicant, and Mr.N.S.Shevde, learned counsel for the respondents. The application is admitted. Reply not filed on interim relief. We consider ^{the hearing} the final hearing of the case should be expedited. To be listed for final hearing after a fortnight.

R.C.Bhatt

(R.C.Bhatt)
Judicial Member

M. M. Singh

(M.M.Singh)
Administrative Member

a.a.b.

(W)

O.A./515/90

Coram: Hon'ble Mr. P.H. Trivedi : Vice Chairman.

Hon'ble Mr. R.C. Bhatt : Judicial Member.

20/2/1991

Heard Mr. P.K. Handa and Mr. N.S. Shevde, learned advocate for the applicant and respondents. The learned advocate for the respondents has stated at the bar that the respondents would file reply today and ~~some~~ adjournment ~~to~~ be given for final hearing to which learned advocate for the applicant has no objection. The matter kept for final hearing on 25.2.1991.

R.C. Bhatt

(R.C. Bhatt)
Judicial Member

P.H. Trivedi

(P.H.Trivedi)
Vice Chairman

a.a.b.

Chhanabhai Gopalji Patel,
Chief Booking Supervisor,
Baroda.

..... Applicant.

(Advocate: Mr. P.K. Handa)

Versus.

1. Union of India, through
General Manager,
Western Railway,
Churchgate, Bombay-20.

2. The Divisional Railway Manager,
Western Railway, Pratapnagar,
Baroda.

3. The Sr. Divisional Commercial-
Superintendent, Western
Railway, Pratapnagar,
Baroda.

..... Respondents.

(Advocate: Mr. N.S. Shevde)

ORDER

Coram: Hon'ble Mr. M.M. Singh, Administrative Member.
Hon'ble Mr. R.C. Bhatt, Judicial Member.

25-2-1991

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

Heard Mr. P.K. Handa, learned counsel for the applicant and Mr. N.S. Shevde, learned counsel for the respondents.

2. Mr. N.S. Shevde makes a statement at the bar that the applicant's request dated 5.3.1990 for voluntary retirement with effect from 31.7.1990 has been accepted by the Railway administration and appropriate order in that regard will be issued. He also makes a statement that admitted debits outstanding against the applicant as mentioned in his application dated 5.3.1990 will be adjusted

(6)

- 2 -

against the applicants settlement dues for which the applicant has given his willingness in the same application.

3. In view of the above Mr. Handa, learned counsel for the applicant states that no cause of action with regard to ~~this application~~^M the Original Application survives^{and M} the same has become infructuous.

4. In view of the above, the application is dismissed as infructuous.

R.C. Bhatt

(R.C. Bhatt)
Judicial Member

M. M. Singh

(M.M. Singh)
Administrative Member.

ttc.